

(2017) 07 J&K CK 0015
In the Jammu And Kashmir High Court
Case No : 2010 of 2017

Gazanfar Hussain Dar & Anr

APPELLANT

Vs

State of J&K & Ors

RESPONDENT

Date of Decision : 12-07-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 164A](#) - Medical examination of the victim of rape

Citation : (2017) 07 J&K CK 0015

Hon'ble Judges : Janak Raj Kotwal

Bench : SINGLE BENCH

Advocate : Nargis Makhdoomi, Saqib Haroon, B.A. Dar

Final Decision : Disposed Of

Judgement

1. Heard. Notice. Mr B.A. Dar Sr AAG waives notice on behalf of respondents 1 to 6. Petitioners claim that they are major and have tied nuptial

knot out of their free will in accordance with Muslim law and customs. They allege that private respondents are harassing them and causing

interference in their matrimonial life. Petitioners have, therefore, approached this Court by the medium of this writ petition seeking a direction to the

respondents not to harass them and a direction to the official respondents to provide them adequate security cover and ensure that no harassment

is caused to them by the private respondents and their relatives.

2. Mr. Saqib Haroon, learned counsel for the petitioners, states that petitioners would be satisfied, if a direction is issued to respondents 3 to 6, to

provide them adequate security and not subject them to harassment.

3. Having regard to the averments in the petition and the relief sought, this petition is admitted and disposed of by providing that respondents 3 to 6

i.e. the Senior Superintendent of Police, District Srinagar, Senior Superintendent of Police, Hazratbal Srinagar, Station House Officer Police

Station, Lal Bazar, Srinagar and Station House Officer Police Station, Zadibal Srinagar, shall ensure that no harm is caused to the life and person

of the petitioners. It is, however, made clear that this order shall not come in the way of investigation of any connected case but the Investigating

Officer shall start with ascertaining and having regard to the age of petitioner No. 2 and getting her statement recorded under section 164-A

Cr.P.C. Petitioner(s) shall deliver a copy of this order each in the office of respondent 2 and 3. Disposed of.

4. Copy of this order be provided to the learned counsel for the petitioners under the Seal and signature of Bench Secretary.